namely UNA, Pragpur and Sadar (Bilaspur) as they happen to be too unwieldy in area and population;

(b) if so, the decision taken by Government in this regard; and

(c) if not, the likely date by which a decision would be taken?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALSHWAR RAM): (a) No such proposal has been received in this Ministry.

(b) and (c). Do not arise.

टेलीफोन के नये तकनीक

9677. **श्री आर० एन० राकेश** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने हाल ही में दूर-संचार स्वीचिंग और इलेक्ट्रोनिक स्वीचिंग उपकरणों के निर्माण के क्षेत्र में देश में टेलीफोन के नए तकनीकों के सम्बन्ध में कुछ ठोस निर्णय लिए हैं ; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री कार्तिक उरांव) : (क) और (ख) जी हां, सरकार ने डाक तार संचार तंत्र में इलैक्ट्रोनिक स्विचिंग प्रणाली शुरु करने का निर्णय लिया है। अस्तु, सिद्धान्त रूप में तय हुआ है, सार्वजनिक उपयोग के लिए इलैक्ट्रोनिक स्विचिंग उपस्कर की 5 लाख लाइनें तैयार करने की वार्षिक क्षमता रखने वाले दो बड़े कारखाने स्थापित किए जायें। इण्डियन टेलीफोन इण्डस्ट्रीज के पालघाट कारखाने में ट्रंक एक्सचेंज और ग्रामीण स्वचल एक्सचेंज सहित छोटे इलैक्ट्रोनिक एक्सचेंज बनाने की मौजूदा वार्षिक उत्पादन क्षमता को, जो 10,000 लाइनों की है, बढ़ाकर 1.5 लाख लाइनें करने का निर्णय भी लिया गया है।

Policy regarding rotational transfers in the Ministry of Works and Housing

9678. SHRI RAM KUMAR MEENA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that there is the general policy to transfer the employees of the Directorate of Estates from one branch to another branch after three years;

(b) whether it is a fact that in the Directorate of Estates, some employees are continuously working in some of the important Branches like Administration / Allotments / Cash Branch for many years;

(c) if so, the number of employees working in each branch since 1st January, 1978; and

(d) what measures Government proposes to take to replace these employees by transferring them from these branches?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Transfers/postings of employees in the Directorate of Estates are made for administrative reasons in the public interest, on grounds of exigencies of work and efficiency. While doing so, care is taken to ensure that generally no employee remain on a particular seat/branch for too long a time. However, for administrative/technical reasons, it sometimes becomes necessary to retain an employee at a particular Desk/Branch for a longer period.

(b) and (c). The number of employees working in Administration/Al-

lotment|Cash Branch 1st January, 1978 is—

Administration . . .	3
Allotment Branches . . .	21
Cash	11

(d) In view of (a), the question does not arise

लोदी कालोनी नई दिल्ली में दुकानें

9679. **श्री अरविंद नेताम :** क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछली सरकार के शासन काल में लोदी कालोनी, नई दिल्ली में सरकारी कर्मचारी पूछताछ कार्यालय के निकट कुछ दुकानों का निर्माण किया गया था ;

(ख) इन दुकानों की संख्या कितनी है और उन पर सरकार द्वारा कितनी धनराशि खर्च की गई है ;

(ग) उन व्यक्तियों के नाम क्या हैं, जिनको ये दुकानें आबंटित की गई थीं ;

(घ) यदि इन दुकानों का अब तक आबंटन नहीं किया गया है, तो किराए के रूप में कितनी हानि हुई है ;

(ङ) इनको कब तक आबंटित करने का विचार है ; और

(च) उनको किस आधार पर आबंटित किया जाएगा ?

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : (क) से (च) यह सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

12.00 hrs.

RE: MOTIONS FOR ADJOURNMENT

MR. DEPUTY-SPEAKER: First, I will give my observation. Please sit down.

I have received notices of Adjournment Motions from Shri G. M. Banatwalla, Shri K. K. Goyal, Shri Ramavatar Shastri, Shri P. K. Kodiyan, Shri Vijay Kumar Yadav, Shri Rasheed Masood, Shri Ram Vilas Paswan, Shri Rajesh Kumar Singh, Shri E. Bala nandan, Shri Satyasadhan Chakraborty, Shri Bapusaheb Parulekar, kar, Shri Chandrajit Yadav, Shri K. M Madhukar, Shri Amar Roy Pradhan, Shri Niren Ghosh, Shri Satish Agarwal and Shri Chitta Basu regarding widespread riots flaring up at Biharsharief on 1st May, 1981, loot and arson resulting in the death of more than ten persons. . .

SHRI CHITTA BASU (Borasat): It is nineteen.

MR. DEPUTY-SPEAKER: I am reading out only what you have given in your notice.

SHRI CHITTA BASU: I have given 19.

MR. DEPUTY-SPEAKER: . . . and injuries to a large number and the panic among the communities.

The notices of Adjournment Motions relate to a sensitive matter of law and order which is a State subject.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen to me. I have not concluded.

According to the approved guidelines, matters relating to law and order in States 'may not be allowed in the Lok Sabha'. We have also to be careful in our observations least any inadvertant remarks may aggravate the situation and accentuate the difficulties. I would, therefore, urge the Members to exercise restraint.